

**GOVERNMENT OF INDIA
DEPARTMENT OF EMPOWERMENT OF PERSONS WITH DISABILITIES
MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT**

LOK SABHA

**UNSTARRED QUESTION NO. 1417
TO BE ANSWERED ON 26.07.2016**

Special Scheme for Mentally Retarded Persons

1417. SHRI K.N. RAMACHANDRAN:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the Government, in consultation with allied Ministries and State Governments proposes to launch special Welfare and Rehabilitation Scheme for mentally retarded persons who are living under the open sky with nobody to take care of them;

(b) if so, the details thereof;

(c) whether the Union Government has started consultation process with State Governments to address this important social issue; and

(d) if so, the details thereof?

ANSWER

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT

(SHRI KRISHANPAL GURJAR)

(a) to (d) Relief for the disabled is primarily a State subject by virtue of entry 9 of the State list of the Constitution of India. Further, as per the provisions of the Persons with Disabilities (Equal Opportunities, Protection of Rights & Full Participation) Act, 1995, the State Governments are mandated to develop schemes/programmes for education, rehabilitation, social security, health care of persons with disabilities including mentally retarded persons. However, the Department of Empowerment of Persons with Disabilities also implements a Scheme, namely, Deendayal Disabled Rehabilitation Scheme (DDRS) under which grant-in-aid is provided to Non-Governmental Organizations (NGOs) to support rehabilitation of persons with disabilities aimed at enabling persons with disabilities to reach and maintain their optimal, physical, sensory, intellectual, psychiatric, or social functional levels. Further, Hon'ble Minister of Social Justice and Empowerment has requested the State Governments to frame suitable schemes exclusively to take care of homeless mentally retarded persons vide his letter dated 21.10.2014.
